

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/00095/2020
This the 28th day of February, 2020**

Hon'ble Ms. Jasmine Ahmed, Member - J

Sunni Kumar, aged about 34 years son of Late Kishan Lal, r/o MES Power House, near Balmiki Mandir, Cariappa Road, Lucknow – 02, U.P.

..... Applicant

By Advocate: Sri Ajay Sharma

VERSUS

1. Union of India, through Secretary to the Govt. of India, Ministry of Defence, South Block, New Delhi-110011.
2. The Engineer-in-Chief, Military Engineering Services (MES), Kashmir House, Army Headquarter, DHQ Post Office, New Delhi- 110011.
3. The Chief Engineer (Headquarters) Lucknow zone, Military Engineering Services (MES), 17 Cariappa Marg, Lucknow – 226002.
4. The Garrison Engineer (West), Military Engineering Services (MES), Sardar Patel, Marg, Lucknow – 226002.

..... Respondents

By Advocate: Sri S. Lal for Sri Rajesh Katiyar

O R D E R (ORAL)

Learned Counsel for the Applicant states that the case of the applicant for grant of compassionate appointment has been rejected by the respondents vide letter dated 03.09.2019. It is also stated that as per calculation of the respondents, the applicant has secured 56 marks and the person who has got appointment has secured 62 marks. He further states that the respondents have never provided any comparative merit chart to the applicant so as to understand how the case of the applicant was compared vis-à-vis other similarly situated persons who were also in the que of compassionate appointment.

2. Proxy Counsel for the respondents states that the case of the applicant has been properly considered and he secured lesser marks than the person who has got compassionate appointment. The

applicant's case was not found fit in the comparative merit chart and accordingly he was not granted compassionate appointment but his case will be considered again in the next meeting.

3. Taking into account the arguments of the applicant's counsel, respondents are directed to provide all the documents in which the case of the applicant has been compared/considered vis-à-vis other similarly situated persons and the marks allotted to him within a period of two months from the date of receipt of certified copy of this order. It is made clear that nothing has been commented on the merit of the case.
4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

RK

J
(Jasmine Ahmed)
Member (J)